

**CENTRAL ADMINISTRATIVE TRIBUNAL
JAMMU BENCH, JAMMU**

Hearing through video conferencing



T.A./61/6351/2020 (SWP.No.1862/2004)

This the 15th day of December, 2020

**HON'BLE MR. JUSTICE L. NARASIMHA REDDY, CHAIRMAN
HON'BLE MR. MOHD JAMSHEDE, MEMBER (A)**

Dr. Sangeeta Chaudhary, Aged: 40 years, D/o Surinder Singh Chaudhary, R/o 228, Moti Bazar, Jammu.

.....Applicant
(Advocate: Mr. Navneet Dubey-Not Present)

Versus

1. The State of Jammu & Kashmir through, Commissioner-cum-Secretary to Government, Civil Sectt., Srinagar/Jammu.
2. Principal, Government Medical College, Bakshi Nagar, Jammu

.....Respondents

(Advocate:- Mr. Sudesh Magotra, 1d Deputy Advocate General)

**O R D E R
[O R A L]**

Justice L. Narasimha Reddy, Chairman: -

The applicant was selected and appointed as Lecturer in the Department of Pharmacology in the Government Medical College, Srinagar,. However, she failed to join the duties at the stipulated time. She filed Writ Petition No.1228/1994 before the Hon'ble High Court of Jammu & Kashmir, and on the strength of interim order passed by the Hon'ble High Court, she continued to serve in the Government Medical College, Jammu. Later on, the first respondents, vide order dated 05.05.1997, cancelled the order dated 10.10.1994, wherein she was directed to join duty within the period stipulated in the order. Aggrieved by the same, she filed Writ Petition No.953/1997, which was dismissed. However, in LPA.No.43/1998, the Hon'ble High Court directed the respondents to consider the case of the applicant for posting her at Jammu. Through an order dated 20.09.2004, the respondents expressed their inability to post her at Jammu. Challenging the same, the applicant filed the present SWP.No.1862/2004.

2. The Writ Petition has since been transferred to this Tribunal in view of reorganization of the State of Jammu and Kashmir, and renumbered as TA.No.6351/2020.

3. The respondents filed a reply.

4. There is no representation on behalf of the Applicant. We heard Mr. Sudesh Magotra, 1d Deputy Advocate General, for the Respondents.

5. The order impugned in the Writ Petition was passed way back in the year 2004. Since the Hon'ble High Court did not pass any interim order, the applicant was required to join at Srinagar or to forego the appointment. Either way, nothing remains to be decided at this stage.

6. We, therefore, dismiss the TA as infructuous. There shall be no order as to costs.

(MOHD JAMSHED)
MEMBER (A)

(JUSTICE L. NARASIMHA REDDY)
CHAIRMAN

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